Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of NC-V Meeting due for 27.05.2010 but actually held on 10.06.2010

The Meeting No. 09/AM-11 for the licensing year 2010-11 to consider the cases under Duty Exemption Schemes (Chapter-4) due for 27.05.2010 but actually held on 10.06.2010 in Room No.108 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI.	Name of the representatives & their	Department
No	designation	
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. R.A. Lal, Director	R.O, TC, Noida
3.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
4.	Sh. Kuldeep Singh, Asstt. Director	MSME
5.	Sh. J.D. Giri, Nominee AEPC	AEPC

(TEXTILES AND LEATHER ITEMS)

MEETING NUMBER : 9/84-ALC3/2010 MEETING DATE : 27.05.2010

Case No.:24/9/84-ALC3/2010	Party Name:PACIFIC LEATHERS	Meet No/Date:9/84-ALC3/2010 27.05.2010	Status: Deferred
HQ File :01/84/050/00060/AM11/	RLA File :06/24/040/00049/AM10/	Lic.No/Date:0610017463 18.03.2010	Defer Date: 24.6.2010
Decision · The Committee considered	the case as ner agenda and observed	that weight of export item has no	t heen provided

Decision: The Committee considered the case as per agenda and observed that weight of export item has not been provided

in the description. The applicant may be advised to get it included from the R.A.. The Committee decided to defer the case for relisting on 24.6.2010.

Case No.:3/9/84-ALC3/2010	Party Name:SKY INDUSTRIES LIMITED	Meet No/Date:9/84-ALC3/2010 27.05.2010	Status: Deferred
HQ File :01/84/050/00039/AM11/	RLA File :03/95/040/00768/AM10/	Lic.No/Date:0310565426 19.03.2010	Defer Date: 24.6.2010

Decision: The Committee considered the case as per agenda and decided to call the applicant firm for personal hearing along with sample and details of export product and the process of manufacturing. The technical person of the firm should also be present in the P.H.. As such it was decided to relist the case on 24.6.2010.

Case No.:16/9/84-ALC3/2010	1 -	25 05 2010	Status: Approved
HQ File :01/84/050/00052/AM11/		Lic.No/Date:0510261041 23.03.2010	

Decision: The Committee considered the case as per agenda and the Committee decided to allow the import quantity in respect of the all the items as applied for.

The GSM should match in import and export item in respect of item No.1 and 2. Import item No.3, 4 and 5 are allowed with accountability clause.

Case No.:23/9/84-ALC3/2010	7	25 05 2010	Status: Approved
HQ File :01/84/050/00059/AM11/		Lic.No/Date:0610017533 23.03.2010	

Decision: The Committee considered the case as per agenda and the Committee decided to allow the import items with 5% wastage as per the details given below:-

Import Item	Qty. recommended
(i)8645.86 Meter synthetic	3306.55 Kgs.
nubuck lining of thickness	
0.8 mm GSM 300 +/-	
10%.	
(ii) 6274 Meter synthetic	2405.45 Kgs.
nubuck lining of thickness	
1.0 mm GSM 310 +/-	
10%.	
(i) 1138.14 Meter	435.27 Kgs.
synthetic nubuck lining of	
thickness 0.8 mm GSM	
300 +/- 10%.	
(ii) 1784 Meter synthetic	1014.68 Kgs.
nubuck lining of thickness	
1.2 mm GSM 400 +/-	
10%.	
	(i)8645.86 Meter synthetic nubuck lining of thickness 0.8 mm GSM 300 +/-10%. (ii) 6274 Meter synthetic nubuck lining of thickness 1.0 mm GSM 310 +/-10%. (i) 1138.14 Meter synthetic nubuck lining of thickness 0.8 mm GSM 300 +/- 10%. (ii) 1784 Meter synthetic nubuck lining of thickness 1.2 mm GSM 400 +/-

The GSM should match in import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

		5	Meet No/Date:9/84-ALC3/2010 27.05.2010	Status:Deffered and Re-indexed
5	HQ File :01/84/050/00296/AM10/	1	Lic.No/Date:3110042496 24.03.2010	Defer Date:24.06.2010

Decision: The Committee considered the case as per agenda and observed that the report of the Team of Officers who

visited the unit of the firm is still awaited. It was therefore decided to relist the case on 24.6.2010.

	1	25 05 2010	Status: Approved
HQ File :01/84/050/00062/AM11/		Lic.No/Date:3110042532 24.03.2010	

Decision: The Committee considered the case as per agenda and observed that the applicant has not mentioned any style number in all the three export items. The Committee decided to advise the applicant to get the style numbers endorsed on the Advance Authorisation. The Committee further looked into the manufacturing process and was of the view that not more than 5% wastage is justifiable and as such decided in consultation with the technical authorities present in the meeting to allow all the three import items with 5% wastage as per the details given below:-

thee hiport herib white 70 wastage a	5 P 1- 1-10 11 11 11 1-2 8-11-11 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	
Export item	Import Item	Qty. recommended
30% Wool 35% Cotton 35%	Yarn Demy 1/15000 NM	4133.38 Kgs.
Acrylic Knitted Sweaters	30% Wool 35% Cotton	
(3936.55 Kgs.)	35% Acrylic	
30% Wool 35% Cotton 35%	Yarn Demy 1/15000 NM	297.26 Kgs.
Acrylic Knitted Scarfs (283.45	30% Wool 35% Cotton	
Kgs.)	35% Acrylic	
65% Wool 10% Angora 25%	Yarn Nanuk 1/4500 Tinto	792.28 Kgs.
Mohair Knitted Sweaters (754.55	65% Wool 10% Angora	-
Kgs.)	25% Mohair.	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	5	Status: Deferred
HQ File :01/84/050/00054/AM11/		Defer Date: 24.6.2010

Decision: The Committee considered the case as per agenda and observed that a similar case has been decided by the

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Norms Committee in the recent past. Accordingly, the Committee decided to link the relevant file and relist the case on 24.6.2010.

	Case No.:7/9/84-ALC3/2010	1 3	I I	Status: Deferred
No.	HQ File :01/84/050/00043/AM11/			Defer Date: 24.6.2010

Decision: The Committee considered the case as per agenda in consultation with the technical authorities present in the meeting and decided to handover one set of application to the representative of DC(MSME) for their comments. The case was deferred for re-listing on 24.6.2010.

	Case No.:19/9/84-ALC3/2010		Meet No/Date:9/84-ALC3/2010 27.05.2010	Status: Approved
9	HQ File :01/84/050/00055/AM11/	1	Lic.No/Date:0610017561 29.03.2010	

Decision: The Committee considered the case as per agenda and observed that the R.A. has already issued the Advance Authorisation on repeat basis and as such it was decided to withdraw this case from agenda.

Case No.:13/9/84-ALC3/2010	1	Meet No/Date:9/84-ALC3/2010 27.05.2010	Status: Approved
HQ File :01/84/050/00049/AM11/		Lic.No/Date:0510261431 30.03.2010	

10 | **Decision:** The Committee considered the case as per agenda and decided to allow the import quantity in respect of all the items as applied for.

The GSM should match in import and export item.

Case No.:14/9/84			Meet No/Date:9/84-ALC3/2010 27.05.2010	Status: Deferred
HQ File :01/84/05	0/00050/AM11/		Lic.No/Date:0510261480 30.03.2010	Defer Date: 1.7.2010

Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to send a Team of Norms Committee Officers to visit the manufacturing unit of the firm in order to determine the wastage to be allowed. The case to be listed on 01.7.2010.

Case No.:5/9		25 05 2010	Status: Approved
HQ File :01/8	34/050/00041/AM11/	Lic.No/Date:1010038039 31.03.2010	

Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to ratify the advance authorization issued in this case on the basis of report of team who visited the unit of firm by allowing 3% wastage on the item of import. Weight of Plasti Sole should match in the export and import item. A copy of report is attached for ready referee.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:12/9/84-ALC3/2010	Meet No/Date:9/84-ALC3/2010 27.05.2010	Status: Approved
HQ File :01/84/050/00048/AM11/	Lic.No/Date:0510261565 31.03.2010	

Decision: The Committee considered the case as per agenda and the Committee decided to allow the import quantity in respect of all the items as applied for.

The GSM should match in import and export item.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

II II	1	Meet No/Date:9/84-ALC3/2010 27.05.2010	Status: Approved
HQ File :01/84/050/00040/AM11/		Lic.No/Date:3210043542 01.04.2010	

Decision: The Committee considered the case as per agenda and decided to allow the import quantity in respect of all the items as applied for.

The GSM should match in import and export item.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:9/9/84-ALC3/2010	1	Meet No/Date:9/84-ALC3/2010 27.05.2010	Status: Approved
HQ File :01/84/050/00045/AM11/	1	Lic.No/Date:0510262194 09.04.2010	

Decision: The Committee considered the case as per agenda and decided to allow the import quantity in respect of all the items as applied for.

The GSM should match in import and export item.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:20/9/84-ALC3/2010	· ·	25 05 2010	Status: Approved
HQ File :01/84/050/00056/AM11/		Lic.No/Date:0610017650 09.04.2010	

Decision: The Committee considered the case as per agenda and allowed the import quantity as per SION G-9 except in respect of item No.15 additive which may be allowed within the overall quantity of catalyst allowed in SION.

Item No. 13 of import allowed as relevant on net to net basis with accountability clause. Item No.32 allowed on net to net basis with accountability clause.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:21/9/84-ALC3/2010		07.07.0010	Status: Approved
HQ File :01/84/050/00057/AM11/		Lic.No/Date:0610017651 09.04.2010	

Decision: The Committee considered the case as per agenda and allowed the import quantity as per SION G-14 except in respect of item No.15 additive which may be allowed within the overall quantity of catalyst allowed in SION.

Item No. 30 of import allowed as relevant on net to net basis with accountability clause. Item No.13 allowed on net to net basis with accountability clause.

Case No.:22/9/84-ALC3/2010	, , , , , , , , , , , , , , , , , , ,	Meet No/Date:9/84-ALC3/2010 27.05.2010	Status: Approved
HQ File :01/84/050/00058/AM11/		Lic.No/Date:0610017652 09.04.2010	

Decision: The Committee considered the case as per agenda and allowed the import quantity as per SION G-12 except in respect of item No.13 additive which may be allowed within the overall quantity of catalyst allowed in SION.

Item No. 14 of import allowed as relevant on net to net basis with accountability clause.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:11/9/84-ALC3/2010	Party Name:GAURAV INTERNATIONAL	Meet No/Date:9/84-ALC3/2010 27.05.2010	Status: Approved
	HQ File :01/84/050/00047/AM11/		Lic.No/Date:0510262278 12.04.2010	
- 1	Decision: The Committee considered items as applied for.	d the case as per agenda and decided	to allow the import quantity in r	respect of all the

The GSM should match in import and export item.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:1/5/84-ALC3/2010		Meet No/Date:9/84-ALC3/2010 27.05.2010	Status: Approved
	HQ File :01/84/050/00019/AM11/	RLA File :05/24/040/00002/AM11/	Lic.No/Date:0510262362 13.04.2010	
Decision: The Committee considered the case as per agenda and decided to allow the import quantity in respect of			respect of all the	

items as applied for.

The GSM should match in import and export item.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:15/9/84-ALC3/2010	Party Name: ADIGEAR INTERNATIONAL	Meet No/Date:9/84-ALC3/2010 27.05.2010	Status: Approved
HQ File :01/84/050/00051/AM11/		Lic.No/Date:0510262344 13.04.2010	

Decision: The Committee considered the case as per agenda and decided to allow the import quantity in respect of all the items as applied for.

The GSM should match in import and export item.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

II I	-	25.05.2010	Status: Approved
HQ File :01/84/050/00023/AM11/		Lic.No/Date:0510262435 15.04.2010	

Decision: The Committee considered the case as per agenda and decided to allow the import quantity in respect of all the items as applied for.

The GSM should match in import and export item.

	Case No.:25/9/84-ALC3/2010		25.05.2010	Status: Approved
	HQ File :01/84/050/00061/AM11/		Lic.No/Date:2410028064 15.04.2010	
			4 11 41 . 4 4.4 .	4 C 11.41

Decision: The Committee considered the case as per agenda and decided to allow the import quantity in respect of all the items as applied for.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:2/5/84-ALC3/2010		Meet No/Date:9/84-ALC3/2010 27.05.2010	Status: Approved
HQ File :01/84/050/00020/AM11/	RLA File :04/24/040/00006/AM11/	Lic.No/Date:0410113151 16.04.2010	

Decision: The Committee considered the case as per agenda and decided to allow the import quantity in respect of all the items as applied for.

The GSM should match in import and export item.

	Case No.:6/5/84-ALC3/2010	5	Meet No/Date:9/84-ALC3/2010 27.05.2010	Status: Approved
	HQ File :01/84/050/00024/AM11/		Lic.No/Date:0510262482 16.04.2010	
25	Dagisian . The Committee considered	Decision. The Committee considered the ease as nor agends and decided to allow the import quentity in respect of all the		

Decision: The Committee considered the case as per agenda and decided to allow the import quantity in respect of all the items as applied for.

The GSM should match in import and export item.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:7/5/84-ALC3/2010] -	Meet No/Date:9/84-ALC3/2010 27.05.2010	Status: Approved
	HQ File :01/84/050/00025/AM11/	I	Lic.No/Date:0510262485 16.04.2010	
Decision • The Committee considered the case as per agenda and decided to			to allow the import quantity in r	espect of all the

Decision: The Committee considered the case as per agenda and decided to allow the import quantity in respect of all the items as applied for.

The GSM should match in import and export item.

	Case No.:6/9/84-ALC3/2010	Party Name:RICHA & CO	Meet No/Date:9/84-ALC3/2010 27.05.2010	Status: Approved
	HQ File :01/84/050/00042/AM11/	RLA File :05/24/040/00013/AM11/	Lic.No/Date:0510262487 16.04.2010	
$\ _{27}$	Decision • The Committee considered the case as per agenda and decided to allow the import quantity in respect of all			respect of all the

Decision: The Committee considered the case as per agenda and decided to allow the import quantity in respect of all the items as applied for.

The GSM should match in import and export item.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:8/9/84-ALC3/2010	Party Name: ADITYA BIRLA NUVO LIMITED.,	Meet No/Date:9/84-ALC3/2010 27.05.2010	Status: Deferred
	HQ File :01/84/050/00044/AM11/	RLA File :02/24/040/00003/AM11/	Lic.No/Date:0210140892 16.04.2010	Defer Date: 8.7.2010
28	Decision : The Committee considered the case as per agenda and decided to call the applicant firm for personal hearing			

Decision: The Committee considered the case as per agenda and decided to call the applicant firm for personal hearing alongwith samples and relevant details. The concerned technical persons should also attend the hearing. The Committee decided to defer the case for re-listing on 8.7.2010.

TYO THE 04/04/050/000004/13 (44/	.05.2010 Approved
HQ File :01/84/050/00022/AM11/	c.No/Date:0310570123 .04.2010

Decision: The Committee considered the case as per agenda and decided to allow the import quantity in respect of all the items as applied for.

Case No.:8/5/84-ALC3/2010	Party Name:BOMBAY RAYON FASHIONS	Meet No/Date:9/84-ALC3/2010	Status:
	LIMITED	27.05.2010	Deferred

	HQ File :01/84/050/00026/AM11/	Lic.No/Date:0310570525	Defer
30		21.04.2010	Date:1.7.2010

Decision: The Committee considered the case as per agenda and observed that the case is under examination by DC(MSME). The Committee decided to defer the case for re-listing on 1.7.2010.

Case No.:17/9/84-ALC3/2010	1 7	25 05 2010	Status: Approved
HQ File :01/84/050/00053/AM11/		Lic.No/Date:1310031943 23.04.2010	

Decision: The Committee considered the case as per agenda and observed that import item No.1 i.e. Mulberry Raw Silk is not Gummed and as such 5% wastage is adequate. The Committee in consultation with technical authorities decided to approve the import item No.2 as applied for (with 35% wastage). The quantities approve by the Committee work out as llunder:-

Export Item	Import Item	Quantity allowed
100% Natural Silk Fabrics	(i)Mulberry Raw Silk of any	3780 Kgs.
containing one or more than	grade (other than Dupion	
one specified constituent raw	Yarn).	
silk/silk yarn. Containing :		
Mulberry Raw Silk – 3600.00	(ii) Dupion Silk Yarn	10.125.000 Kgs.
Kgs., Dupion Silk Yarn –	(Gummed and twisted).	
7500.00 Kgs.		

	Case No.:10/9/84-ALC3/2010	1	Meet No/Date:9/84-ALC3/2010 27.05.2010	Status: Approved
	HQ File :01/84/050/00046/AM11/		Lic.No/Date:0510262997 26.04.2010	

Decision: The Committee considered the case as per agenda and the Committee decided to allow the import quantity in respect of the all the items as applied for.

The GSM should match in import and export item.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

] -	Meet No/Date:9/84-ALC3/2010 27.05.2010	Status: Approved
HQ File :01/84/050/00063/AM11/		Lic.No/Date:3010066652 03.05.2010	

Decision: The Committee considered the case as per agenda and decided that R.A. may take a decision in this case on repeat basis as per earlier Norms Committee decision Meeting No.03 dated 01.04.2010.

Case No.:1/9/84-ALC3/2010	Party Name:TESA TAPES (INDIA)PVT.	Meet No/Date:9/84-ALC3/2010	Status:
	LTD.	27.05.2010	Approved
HQ File :01/84/050/00037/AM11/	RLA File :03/95/040/00090/AM11/	Lic.No/Date:0310573086 06.05.2010	

Decision: The Committee considered the case as per agenda and decided to allow the import quantity on net to net basis with accountability clause.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:2/9/84-ALC3/2010	Party Name:MATRIX CLOTHING PVT. LTD.	Meet No/Date:9/84-ALC3/2010 27.05.2010	Status: Approved
HQ File :01/84/050/00038/AM11/	RLA File :05/24/040/00049/AM11/	Lic.No/Date:0510264143 12.05.2010	

Decision: The Committee considered the case as per agenda and decided to allow the import quantity in respect of all the items as applied for.

The GSM should match in import and export item.

			27.05.2010	Approved
	HQ File :01/84/050/00064/AM11/	RLA File :05/24/040/00059/AM11/	Lic.No/Date:0510264260 13.05.2010	
36	Decision: The Committee considered the case as per agenda and decided to allow the import quantity in respect of all the items as applied for.			y in respect of all the
	The GSM should match in import and export item. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

Manually generated agenda cases

Case No.79	M/s. Ammayapper Textiles P. Ltd., Chennai.	
NC 09/11 dt. 27.05.2010	F.No. 01/84/50/410/AM-09/DES-V	
Ratification of input output norms against Advance Authorisation No.0410100729		
dated 10.12.2008.		

Decision: The Committee considered the case as per agenda. On the basis of the drawing, design and measurement chart, etc. furnished by the applicant, the Committee in consultation with technical authorities present in the meeting decided to approve the import quantity in respect of the all the items as applied for.

The GSM should match in import and export item.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.80	M/s. Orient Fashions Exports (India) Pvt. Ltd., New	
	Delhi.	
NC 09/11 dt. 27.05.2010	F.No. 01/84/50/125/AM-10/DES-V	
Ratification of input output norms against Advance Authorisation No.0510249513		
dated 17.09.2009.		

Decision: The Committee considered the case as per agenda and decided to allow the import quantity in respect of

the all the items as applied for.

The GSM should match in import and export item.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.81	M/s. Prateek Apparels Pvt. Ltd., Bangalore.
NC 09/11 dt. 27.05.2010	F.No. 01/84/162/578/AM-10/DES-V
Request for waiver of d	uty amount in respect of Advance Authorisation
No.0710049072 dated 20.12	2.2006.

Decision: The Committee considered the case as per agenda and observed that the Norms Committee is not empowered to waive the duty amount in case of short fall. As such the applicant is advised to approach the R.A. R.A. may decided the case as per the Policy Provisions.
